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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

**O. A. NO. 772 OF 2013
Cuttack, this the 22nd day of November, 2013**

**CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)**

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Biren Kumar Nayak,
aged about 39 years, Son of Radhashyam Nayak,
At. Upper Nuasahi, Town/P.O./Dist. Puri,
Presently working as Khalasi Helper under
Sr. Section Engineer Elect. (AC), East Coast Railway,
At/PO/Dist. Puri.

.....Applicant

Advocate(s)...M/s. B.S. Tripathy, M.K. Rath, J. Pati, Ms. M. Bhagat.

VERSUS

Union of India represented through

1. The General Manager,
East Coast Railway, Rail Vihar,
At/PO. Chandrasekharpur,
Bhubaneswar, Dist-Khurda.
2. The Divisional Railway Manager, (P),
East Coast Railway,
Khurda Road, PO. Jatni, Dist-Khurda.
3. The Divisional Personnel Officer,
East Coast Railway, Khurda Road,
At/PO. Jatni, Dist-Khurda.
4. The Senior Divisional Electrical Engineer(G),
East Coast Railway, Khurda Road,
At/PO. Jatni, Dist-Khurda.
12. Mr. Sadananda Baral.
13. Mr. S.K. Senapati
14. Mr. Rajkishore Sahoo
15. Mr. Sandip Kumar Laha.
16. Mr. Arbind Kumar.
17. Mr. Debaraj Nahak.
18. Mr. Makra Majni

Alley

Sl. Nos.5 to 6 are presently working under Sr. Section Electrical Engineer (AC), East Coast Railway, Bhubaneswar, Dist. Khurda.

Sl. Nos.7 to 11 are presently working under Sr. Section Electrical Engineer (AC), East Coast Railway, Puri, At/Po/Dist. Puri.

..... Respondents

Advocate(s) : T. Rath

ORDER (ORAL)

MR. A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. B.S.Tripathy, Ld. Counsel for the applicant, and Mr. T.Rath, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served.

2. During the midst of the argument, Mr. Tripathy, Ld. Counsel for the applicant, prays for withdrawal of this O.A., with liberty to ventilate his grievance before the Respondents through representation. Mr. Rath, Ld. Standing Counsel for the Railways, has no objection to this.

3. In view of the above, this Original Application is disposed of as withdrawn with liberty to the applicant to make a representation within seven days to Respondent Nos. 2, 3 and 4. If any such representation is filed by the applicant, I hope and trust that Respondent Nos. 2, 3 and 4 will consider the same as per extant rules and regulations, and communicate the decision in a well reasoned order to the applicant within a period of 60 days from the date of receipt of said representation.

3. Copy of this order be handed over to Ld. Counsel for both the sides. Copy of this order be also communicated to

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Respondent Nos. 2, 3 and 4 by the Registry through Speed Post at the cost of the applicant for which Mr. Tripathy, Ld. Counsel for the applicant, undertakes to file the postal requisites by 25.11.2013.


(A.K.PATNAIK)
MEMBER(Judl.)

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